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OA-251/98

NOTES OF THE REGISTRY

ORDERS OF THE TRIBUNAL

counter not

filed.

for further
orders.P.K. Bench
2/11Counter
not filed.
for further
orders.P.K. Bench
11/12Counter
not filed.
for further
orders.P.K. Bench
27/11Counter
not filed.
for further
orders.
P.K. Bench
26/12Order no 7 dt 14.12.98Counter be filed by
four weeks. Posted to 28/1/99.V. M.
vice-Chairman
4/1/99

Member (1)

order NO.8 dt 28.1.99.Counter be filed by four weeks. Posted
to 1.3.99.V. M.
vice-Chairman
28/1/99

Member (1)

1.3.99

Heard Shri P.K. Rathi, learned counsel for the petitioner and Shri L.C. Rathi, learned Advocate Standing Counsel for the respondents. It is submitted by the learned counsel for the petitioner that he does not want to pursue this case. and he may be permitted in view of the submissions made by learned counsel for the petitioner, O.A. is disposed of as not being pressed, with liberty to petitioner to fresh application, if so advised.

V. M.
vice-Chairman
3.1.99

Member (1)